

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.215
CP(IB)/116(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Baroda

.....**Applicant**

V/s

Saurabh Kumar Tayal

.....**Respondent**

Order delivered on 28/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None

For the Personal

Guarantor

: Mr. Arjun Padhiyar, Advocate for Mr. Harmish K
Shah, Advocate

ORDER

Applicant - Bank as well as advocate was absent.

From the record it appears that the Resolution Professional is appointed and he has also filed his report.

The Ld. Counsel for the respondent requested some time to file reply, request is rejected.

If the applicant remains absent on the next date of hearing, necessary order will be passed based on record.

List the matter on 07.12.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)